

**(2018) 05 CHH CK 0184**

**Chhattisgarh High Court**

**Case No:** Writ Petition (C) No. 1426 Of 2018

Hotel Meghdut Power House

Bhilai And Ors

APPELLANT

Vs

State Of Chhattisgarh And Ors

RESPONDENT

**Date of Decision:** May 18, 2018

**Hon'ble Judges:** Sanjay K. Agrawal, J

**Bench:** Single Bench

**Advocate:** Awadh Tripathi, Arun Sao

**Final Decision:** Disposed Of

**Judgement**

Sanjay K. Agrawal, J

1. Learned counsel appearing for the petitioners would submit that petitioners may be allowed to prefer an appeal against the impugned orders passed by the respondent authorities.
2. I have heard learned counsel for the petitioner.
3. The prayer is fair and reasonable.
4. Be that as it may, petitioners are at liberty to prefer an appeal before the Appellate Authority within ten days from today. If such an appeal is preferred by the petitioners, then the Appellate Authority shall consider and do well to dispose of the said appeal strictly in accordance with law expeditiously, preferably within a period of 45 days from the date of receipt of copy of this order after hearing the parties.
5. With the aforesaid observation, the writ petition stands finally disposed of. No order as to cost(s).